

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**No. HC.VII-21/2008/11105/A**

From :- Shri Utpal Rajkhowa,  
Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, The Joint Registrar, Gauhati High Court,  
Itanagar Permanent Bench,  
Arunachal Pradesh.

Dated Guwahati, 17<sup>th</sup> November, 2023.

Sub:- **Earned leave.**

Ref:- No. HC (IB)-VIG/01/2023/ Dated 07.11.2023.

Sir,

With reference to the above, I am directed to inform you that Shri Gote Mega, District & Sessions Judge, Ziro, Arunachal Pradesh has been granted **twelve days earned leave from 13.11.2023 to 24.11.2023, alongwith station leave permission, w.e.f. 12.11.2023 to 27.11.2023** (prefixing 12.11.2023; sufficing 25.11.2023 to 27.11.2023), subject to submission of his fresh leave application in prescribed format as well as Leave Admissibility Report at the Gauhati High Court Itanagar Permanent Bench. Further, he is asked to hand over charge of his Court and Office to the Chief Judicial Magistrate cum Civil Judge (Sr. Division), Ziro.

Yours faithfully,

  
**REGISTRAR (VIGILANCE)**

**Memo No. HC.VII-21/2008/11106-11107/A, dated 17.11.2023**

Copy to:

1. Shri Gote Mega, District & Sessions Judge, Ziro, Arunachal Pradesh.
- ✓ 2. The Project Manager, Gauhati High Court.

  
**REGISTRAR (VIGILANCE)**  
